

high-powered Central Organisation to plan and implement policies regarding appropriate technology; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI Z. R. ANSARI):

(a) No specific proposal has yet been proposed.

(b) Does not arise.

Management of Joint Sector Companies

1657. SHRI SITARAM KESRI: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have effected some changes in the management of joint sector in regard to appointment of Chairman and Directors of joint sector companies; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB MUKHERJEE): (a) and (b) Government have clarified in its decisions on Industrial Policy contained in the Press Note dated the 2nd February, 1973 (copies of which were laid on the Table of the House in reply to the Rajya Sabha Unstarred Question No. 176 answered on 22nd February, 1973) that in all Joint Sector units, the Government will ensure for itself an effective role in guiding policies, management and operations; the actual pattern and mode being decided as appropriate in each case.

Promotion quota for Producers at Television Stations

1658. SHRI HARSH DEO MALAVIYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the question of fixation of a promotion quote for the

posts of Producers at Television Stations as demanded by Staff Artists' Union has been considered by Government;

(b) if so, the details of the decision taken; and

(c) if the answer to part (a) above be in the negative, what further time is likely to be taken in taking a final decision in this respect?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) to (c) The entire organisational set up of Television, including its staffing pattern, is still under review of Government and as such it is not possible to indicate the details and time likely to be taken.

Influence of Foreign Money

1659. SHRI LAL K. ADVANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) has Government's attention been drawn to the direct and indirect influence of foreign money on Indian Elections, Press, Propagandas and Public life;

(b) if so, the details thereof and *modus operandi* that is employed;

(c) measures taken so far in this regard and their effect; and

(d) by when the evil is proposed to be eradicated?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) to (d) Attention is invited to the statement made by the Minister in the Ministry of Home Affairs in the House on 14th May, 1969. As was mentioned therein special cells have been created in the Intelligence Bureau and in the Directorate of Enforcement in the Ministry of Finance for undertaking a closer scrutiny

of remittances, conversion, etc. of foreign currency to discourage clandestine foreign financial assistance. As regards other forms of indirect assistance it was mentioned by the Home Minister that efforts are being made to enforce rigorously the existing provisions of law to curb malpractices. With a view to forge specific legal sanctions, legislative proposals to regulate acceptance and utilisation of foreign contribution or hospitality by certain persons or associations and matters connected therewith or incidental thereto have also been finalised and a Bill in this regard will be introduced shortly in the Parliament.

**Foreign Shares in I.T.I. Ltd.
Bangalore**

1660. SHRI N. R. CHOUDHURY: Will the Minister of COMMUNICATIONS be pleased to refer to the reply to Unstarred Questions No. 176 given in the Rajya Sabha on the 26th July, 1971 regarding foreign shares in I.T.I. Ltd., Bangalore and state:

(a) whether the question of taking over of the foreign owned shares has since been considered by Government; and

(b) if so, the amount of compensation required to be paid by Government to those foreign companies and the time-limit prescribed for taking over the foreign owned shares in the Indian Telephone Industries Ltd., Bangalore?

THE MINISTER OF COMMUNICATIONS AND TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b) The matter is still under Government's consideration.

1661. [Transferred to the 19th December, 1973.]

पाकिस्तानी राष्ट्रिक

1662. श्री लाल आडवाणी :

श्री ना० कु० शेजवलकर :

श्री प्रेम मनोहर :

श्री जगदीश प्रसाद माथुर :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) 1971 में कितने पाकिस्तानी राष्ट्रिकों ने भारत में प्रवेश किया और उन में से कितने पाकिस्तान वापस नहीं जाना चाहते और इस समय भारत के प्रत्येक जिले में ऐसे कितने-कितने व्यक्ति रह रहे हैं और

(ख) क्या इन व्यक्तियों ने भारतीय नागरिकता ग्रहण कर ली है और यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

†[Pakistani Nationals]

1662. SHRI LAL K. ADVANI:
SHRI N. K. SHEJWALKAR:
SHRI PREM MANOHAR:
SHRI JAGDISH PRASAD
MATHUR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pakistani nationals who crossed into India in 1971 and who are not willing to go back to Pakistan and the number of such persons living in India at present district-wise; and

(b) whether these persons have sought the Indian citizenship, if so, the action taken thereon?

गृह मंत्रालय में उपमंत्री (श्री एफ०एच० मोहसिन): (क) और (ख) उपलब्ध सूचना का विवरण संलग्न है। [बेखिये परिशिष्ट 86, अनुपत्र संख्या 100] शेष राज्यों के सम्बन्ध में सूचना एकत्रित की जा रही है और सदन के पटल पर रख दी जाएगी।

†[] English translation.